

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 165/MP/2023

Subject : Petition under Section 79(1)(f) of the Electricity Act, 2003 seeking directions against KSEBL and TANGEDCO for release of amount due and payable towards the Bills dated 6.1.2022 along with LPS.

Petitioner : NTPC Ltd.

Respondents : TANGEDCO and anr.

Date of Hearing : **29.1.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties Present : Shri Ashutosh Srivastava, Advocate, NTPC
Shri Shivam Kumar, Advocate, NTPC
Shri Shohrab Zaheer, NTPC
Shri S. Vallinayagam, Advocate, TANGEDCO
Shri Priyanshu Tyagi, Advocate, KSEBL
Shri Prabhas Bajaj, Advocate, KSEBL

Record of Proceedings

At the outset, the learned proxy counsel for the Petitioner prayed for an adjournment due to the non-availability of the arguing counsel. This was not objected to by the learned counsels for the Respondents.

2. The Commission accepted the request of the learned proxy counsel for the Petitioner and adjourned the matter.
3. The matter shall be listed for hearing on **8.3.2024**.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

